

The Government had considered the matter and had not found any convincing reasons to warrant reconsideration of the decision not to continue the concession granted in October, 1983.

Delay in Clearance of Aluminium for Import

10030. SHRI DOONGAR SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that clearance for 15,000 tons of aluminium for immediate import is hanging fire in his Ministry since long despite hue and cry and cry all over the country due to acute shortage about which Government are quite aware ;

(b) whether Government are aware that some of the primary producers are taking undue advantage of present crisis of aluminium by taking Rs. 5000/- per ton as premium ; and

(c) if so, the steps Government are taking to import substantial quantities of aluminium immediately ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) All requisite clearances including release of foreign exchange for 15,000 tonnes of aluminium required to be imported in the first quarter of 1984-85 were accorded in the first week of April, 1984. The entire quantity has been contracted. Imports are being arranged by MMTC in such a manner that 13,750 tonnes is shipped during April and May. The question of further imports would be considered as soon as position in regard to indigenous availability becomes clearer.

Appointment of Directors on the Boards of Directors of Subsidiaries of N.T.C

10031. SHRI V. SREENIVASA PRASAD :
SHRI K. LAKKAPPA :
SHRI NIHAL SINGH JAIN :
SHRI GUFRAAN AZAM :

Will the Minister of COMMERCE be pleased to state :

(a) the total number of Directors on the Boards of Directors of Subsidiaries of the National Textile Corporation Limited appointed on ad-hoc basis and names thereof ;

(b) whether it is a fact that some of those Directors had prior to their such appointment suppressed material facts in regard to their past employment, qualifications and reasons for termination of services in their previous employment which if properly disclosed, would have debarred them from getting such ad-hoc appointment in various subsidiaries of the NTC limited ;

(c) whether some of those Directors are now facing charges of corruption etc., and enquiries have since substantiated these charges ; and

(d) if so, the facts thereof and action taken, names and number of such ad-hoc appointees on each Board of the subsidiaries and further action contemplated to immediately remove those directors ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a) to (d) The following persons were appointed as Functional Directors on ad hoc basis on the Boards of Directors of the subsidiaries of the National Textile Corporation :

No.	Name	Designation	Date of Appointment
1.	Sh. O.P. Bansal	Director (Commercial) N.T.C. (MP)	14-12-1979
2.	Sh. J.N. Srivastava	Director (Personnel) NTC (UP), Ltd.	21-2-1980
3.	Sh. A.K. Home Chaudhary	Director (Technical) N.T.C. (WBABO) Ltd. transferred to later N.T.C. (UP) Ltd.	24-11-1980
4.	Sh. S.C. Banerjee	Director (Commercial) N.T.C. (WBABO) Ltd.	7-10-1980

All these persons were subsequently appointed on regular basis after following the prescribed procedure. Later on, it was found that Shri A.K. Home Chaudhary had suppressed material facts relating termination of services by his previous employer. Accordingly, his services were terminated with effect from the afternoon of 18th October, 1982.

समाचार भारती न्यूज एजेंसी के प्रबन्धकों द्वारा बैंकों के साथ धोखाधड़ी

10032. श्री रघुनाथ सिंह वर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या समाचार भारती न्यूज एजेंसी के कर्मचारियों द्वारा यह शिकायत की गई है कि इस एजेंसी के प्रबन्धकों द्वारा कई राष्ट्रीयकृत बैंकों के साथ धोखाधड़ी की गई है;

(ख) यदि हां, तो इस सम्बन्ध में तथ्य क्या हैं तथा कितने बैंकों के साथ धोखाधड़ी की गई है; और

(ग) उन बैंकों के नाम क्या हैं जिन्होंने अपनी धनराशि को कमूल करने के लिए कार्यवाही की है तथा उनके द्वारा किस प्रकार की कार्यवाही की गई और उनको किस सीमा तक सफलता मिली है ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) से (ग) सूचना एकत्र की जा रही है और कानून के अधीन यथासंभव सूचना सभा पटल पर रख दी जाएगी ।

ओरियंट पेपर मिल आदि को आयकर में छूट

10033. श्री विजय कुमार यादव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ओरियंट पेपर मिल, बृज राजनगर, उड़ीसा, ओरियंट पेपर मिल, अम्बलाई, मध्य प्रदेश, हिन्दुस्तान मोटर्स हावड़ा और हिन्दुस्तान चैरिटी ट्रस्ट, कलकत्ता

को बिड़ला प्रौद्योगिकी संस्थान, मेसरा, रांची में अनुसंधान कार्य जारी रखने के लिए आयकर में छूट दी गई है; और

(ख) यदि हां, तो इन संस्थानों के शुरू होने के बाद इन्हें जब तक कितने आयकर की छूट दी गई है और उनके द्वारा किए जा रहे अनुसंधान कार्य का व्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री एस० एम० कृष्णा) : (क) और (ख) सूचना एकत्र की जा रही है जिसे यथासंभव शीघ्र सदन-पटल पर रख दिया जाएगा ।

Penalty Levied on M/s. Jain Shudh Vanaspati for Import of Tallow

10034. SHRI HARIKESH BAHADUR : Will the Minister of FINANCE be pleased to state :

(a) whether the Chief Controller of Imports and Exports is policy making authority ;

(b) whether under the law, Customs authorities deal with imports including levy of penalty ;

(c) whether it is a fact that once penalty is levied on unauthorised goods, the imported goods become legalised ;

(d) whether it is also a fact that in case of M/s. Jain Shudh Vanaspati's tallow imports, a penalty was imposed thereby legalising the imports and, if so, reasons for taking penal action second time ; and

(e) whether this firm have been hauled up twice for the same offence and if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) The policy is made by the Government in the Ministry of Commerce. He implements it.

(b) Yes, Sir. However, without prejudice to the action taken by the Customs Department, the Import Trade Control Authorities are also empowered to take action under the provisions of Imports and Exports (Control) Act, 1947.